



Standing Committee Report Summary

The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2007

- The Standing Committee on Social Justice and Empowerment submitted its 36th report on 'The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2007' on August 18, 2008. The Chairperson was Smt Sumitra Mahajan.
- The Committee agrees with the provisions of the Bill but recommends that the term "settle permanently" should be amended to include a person ordinarily residing in the island and possesses a dwelling house on the island.
- The Committee stated that the views of the tribal community of Lakshadweep may be considered before finalising the Bill.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.

